

**SHRI M. RAM GOPAL REDDY:**  
Let him give some indication.

**SHRI CHARANJIT CHANANA:** I can only assure the hon. Member that the turn-key or any other project is started and executed in the expectation of the profit.

**Industrial licences granted to Madhya Pradesh**

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\*313. **DR. VASANT KUMAR PANDIT:**  
**SHRI SUBHASH YADAV:**

Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of industrial licences granted in Madhya Pradesh during the last three years and the industry to be set up under each licence;

(b) how many and which of the above are in private, joint and public sectors;

(c) the number of industries that have actually been set up against them;

(d) the reasons why other industries have not been set up till now; and

(e) the action taken by the Centre and State Governments to expedite their setting-up?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):** (a) to (e). A statement is placed on the Table of the House.

**Statement**

(a) 33 Industrial Licences were granted for setting up of industries in Madhya Pradesh State during the

years 1978 to 1980 under the Industries (Development & Regulation) Act, 1951. The industry-wise details of these are given in the Annexure:

(b):

Sector	No. of IL granted during 1978-80
Private Sector	29
State Industrial Dev. Corporations	3
Public Sector (Centre + State)	

(c) 7 Industrial Licences relating to the manufacture of Cottonseed Oil/Minor Seed Oils; Bare Copper/Aluminium Strips, Sections etc.; Power Cables including Railway Signalling Cables; Shoe Uppers; Power Capacitors; Amodiaquine Hydrochloride IP/BP/USP and Naphthelene Balls have been implemented.

(d) and (e). A letter of Intent has an initial validity period of 1 year while an Industrial Licence has a validity period of 2 years. Sometimes, holders of Letters of Intent or Industrial Licences do ask for extension of validity which request if supported by justification accepted as valid, is granted on a case-by-case on merits basis. Therefore, a reasonable period of time has usually to be allowed for setting up of the units.

However, it has been generally notified to all Ministries that they should review all Letters of Intent and Industrial Licences granted and if no valid reasons exist for grant of extension to weed them out by 31-3-81. Where, in specific cases, they recommend extensions, such extensions may be considered.

## ANNEXURE

Statement showing industry-wise details of the 33 Industrial Licences granted for setting up of industries in Madhya Pradesh during 1978 to 1980

Scheduled Industry/No. of ILs issued/Name of the Party	Item of Manufacture & Capacity	No. & Date of Industrial Licence (IL)	Remarks
1	2	3	4
<i>Metallurgical industries:</i>			
1978	1979	1980	
1	..	2	
1. M/s. Madhya Pradesh Electricals Ltd.	Bare Copper/Aluminium Strips, sections, flats etc.—600 tonnes.	CIL: 162/78 dt. 24-8-78	Implemented
2. M/s. Ken Electricals Pvt. Ltd.	Commutator copper strips Profiles, segments, and Bare Copper Strips—1,500 tonnes	CIL: 228 (80) dt. 21-8-80	
3. Steel Authority of India Ltd.	Billets—55300 tonnes Heavy Rails—400000 tonnes Squares—100000 etc. (after expansion)	CIL: 253(80) dt. 22-9-80	
<i>Electrical Equipment:</i>			
1978	1979	1980	
1	1	..	
4 M/s. Universal Cables Ltd.	Power Cables including railway Signalling Cables: 2285 Kms. (1985 Kms. of PILC/Thermoplastic/XLPE Cables plus 300 kms. of Trailing & Flexible Cables (exisd.). —6500 kms. (ater expn.)	CIL: 273/78 dt. 29-12-78	Existing Unit Capacity was for regularisation of exiscapacity
5. M/s. Universal Cables Ltd.	Power Capacitors —150 MVAR (addl.) —250 MVAR	CIL: 71/79 dt. 6-4-79	Implemented
<i>Industrial Instruments</i>			
1978	1979	1980	
..	..	1	
6. Jyoti Weighing Systems Ltd.	Loco-balancing & weighing tables—Based on maximum utilisation of plant and machinery.	CIL: 40/80 dt. 2-2-80	
<i>Chemicals other than fertilizers</i>			
1978	1979	1980	
..	1	3	
7. M/s Gwalior Air Products Ltd.	Dissolved Acetylene Gas —0.10 MOM (Additional) —0.20 MCM (After Expn.)	CIL: 69/76 dt. 17-4-78	

1	2	3	4
8. M/s. Eastern Air Products Pvt. Ltd.	1. High purity Nitrogen Gas— 2.2 MCM  2. Low Purity Nitrogen Gas— 6.6 MCM 3. Oxygen Gas—1.8 MCM	CIL: 242/78 dt. 17-11-78	
9. M/s. Eastern Air Products Pvt. Ltd.	Dissolved Acetylene Gas —0.288 million cu. mts. (addl.) —0.576 million cu. mts. (after expansion)	CIL: 77/79 dt. 18-4-79	
10. Messers Asiatic Oxygen & Acetylene Co. Ltd.	Nitrogen Gas —0.50 million c.m.	CIL: 210(80) dt. 5-8-80	
11. K.C. Sethi	1. Polyamide Resins —800 tonnes 2. Dimer Acid —600 tonnes	CIL: 220(80) dt. 11-8-80	
12. Raysinet Kemikal Co.	Naphthalene Balls —1,040 MT.	CIL: 73/80 dt. 22-10-80	Implemented

*Drugs & Pharmaceuticals*

1978	1979	1980		
I	I	..		
13. M/s Shaw Leiner Ltd.	1. Gelatine of Pharmaceutical and Photographic Grade —1800 tonnes 2. Ossein—5000 tonnes 3. Dicalcium Phosphate —10,800 tonnes 4. Bone Meal—3000 tonnes	CIL: 275/78 dt. 30-12-78		
14. Sunceta Laboratories Ltd.	Amodiaquine hydrochloride IP/BP/USP —6 tonnes (existing) —30 tonnes (after expansion)	CIL: 266/79 dt. 5-12-79		Implemented

*Textiles (including those Dyed, printed or otherwise processed)*

1978	1979	1980		
I	I	I		
15. M/s. Modella Woollens Ltd.	Complete carding sets suitable for woollen waste shoddy, cotton waste and synthetic waste—72 Nos. etc.	CIL: 293/78 dt. 4-11-78		
16. M/s. Durga Woollen Industries Pvt. Ltd.	Shoddy yarn—600 spindles	CIL: 102/79 dt. 15-5-79		
17. Standard Mills Co. Ltd.	Cotton Yarn—50,000 spindles (after/expansion)	CIL: 318/80 dt. 22-10-80		

1	2	3	4
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**Paper & Pulp including Paper Products**

1978	1979	1980
..	..	2

18. Sai Paper Mills Ltd. Fine quality paper including off set, copying, duplicating and filter papers—7,500 tonnes (Addl. capacity) CIL: 310/80 dt. 13-10-80
19. Baynee Pap 1. Pulp—10,000 tonnes 2. Paper—10,000 tonnes CIL: 311/80 dt. 13-10-80

**Sugar**

1978	1979	1980
1	1	1

20. M/s. The Jiwajirao Sugar Co. Ltd. Sugar—700 TCD (daily capacity) (additional) IL: 25/78 dt. 31-5-78
- 1250 TCD (after expansion)
21. The Gwalior Sugar Co. Ltd. Sugar—1500 TCD after expansion IL: 20/80 dt. 18-4-80

**Food Processing Industry**

1978	1979	1980
—	—	3:7

22. Madhya Pradesh Dairy Dev. Corpn. Ltd. 1. Casein—30 tonnes 2. Butter—180 tonnes (by-product) 3. Ghee—500 tonnes CIL: 51/80 dt. 20-2-80
23. Madhya Pradesh State Dairy Dev. orpn. Ltd. 1. Casein—20 M. tonnes 2. Butter—180 tonnes (by-product) etc. CIL: 50/80 dt. 20-2-80
24. Madhya Pradesh State Dairy Dev. Corpn. Ltd. Skimmed Milk Powder —3,000 tonnes etc. CIL: 166/80 dt. 13-7-80

**Vegetable Oil and Vanaspati**

1978	1979	1980
1	2	—

25. General Foods Pvt. Ltd. Cotton Seed Oil/Minor Seed Oils 30,000 tonnes CIL: 40/78 dt. 27-2-78 Implemented

2 3 4

26. M/s. Bhojal Sugar Industries Ltd. Vegetable Oil solvent extraction process—30,000 tonnes in terms of oil cakes or 19,500 tonnes in terms of rice bran. IL: 14/79 dt. 25-4-1979
27. Narmada Sahakar Ied. Prakriya Samiti Maryadit. Cotton seed oil—30,000 tonnes in terms of seed CIL: 280/79 dt. 21-12-79

*Fertilizers*

1978	1979	1980
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28. Dharanji Morarji Chemical Co. Ltd. Single Superphosphate — 95,000 tonnes (exis.) — 1,61,000 tonnes (after expansion) CIL: 69/80 dt. 17-3-80

*Leather, Leather Goods and Pickers*

1978	1979	1980
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29. M/s. Tata Exports Ltd. Shoe Uppers — 7,20,000 CIL: 1/79 dt. 15-1-79 Implemented

*Cement and Gypsum Products*

1978	1979	1980
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30. Birla Jute Manfg. Co. Ltd. Portland Cement — 19.81 lakh tonnes (after expansion) CIL: 186/80 dt. 25-7-80
31. Southern Asbestos Cement Ltd. Asbestos Cement pressure pipes — 30,000 tonnes CIL: 334(80) dt. 5-11-80

*Timber Products*

1978	1979	1980
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32. Mysore Plywood Ltd. Decorative and non-decorative veneers (excluding tea chest plywood)—3 million square metres CIL: 29/80 dt. 24-1-80
33. Bastar Wood product Ltd. 1. Decorative Veneers—3.4 mil. sq. mts. CIL: 83/80 dt. 22-3-80  
2. Plywood of various types excluding tea chest plywood — 7.5 mil. sq. mts.

Details of all the industrial licences are also available in the Parliament Library in the Monthly News Letter published by the India Investment Centre.

**DR. VASANT KUMAR PANDIT:**  
Sir, Madhya Pradesh is industrially backward. As far as the answer goes, out of 53 industrial licences that were given, only seven industries were set up. I have asked a specific question whether Government has enquired into the causes why industries were not set up? What efforts have been made by the State Government as well as the Central Government to find out the reasons at the time when they ask for extending the period of validity of licences for one year. Simply giving extension of time is not sufficient.

**MR. SPEAKER:** That is also given. They also go into the causes. They ask for the reasons.

**DR. VASANT KUMAR PANDIT:**  
And then they give extension. I want to ask him a specific question—whether they have identified the causes why the industrial licences are not translated into setting up the industries. What are the reasons that even after the licences have been granted, the industries were not put up. I want to know whether Government has gone into the causes why the industries could not be set up; whether any infrastructural facility is there or not or whether there is any financial difficulty. What are the causes? Otherwise, Madhya Pradesh will never be industrially progressive.

My specific question is whether Government would set up a review committee to find out the causes why these industries were not set up.

**SHRI CHARANJIT CHANANA:** I appreciate the hon. Member's first question. He is concerned about the industrial units not coming up in Madhya Pradesh. I had a meeting when I went to Bhopal with the Government representatives along with the Chief Minister and I requested them to give me a list of:

(1) the applications that are lying pending so that we can have them processed immediately; if there are some gaps there, they can tell us how they would fill up the communication gaps;

(2) We did put the very same question raised by the hon. Member as to what were the causes for the licences not being translated into practice;

(3) The hon. Member would appreciate that immediately after the Industrial Policy Statement, we have set up a Monitoring Wing attached licence each with and every concerned Joint Secretary who keeps on monitoring or saying what is the latest position of a particular licence that has been issued;

(4) All the concerned administrative ministries, as has been mentioned in reply to the question, have been asked that by 31st March 1981 if these licences are not translated into practice or if the letters of intent are not translated into licences, they should tell us what is the reason for the delay; secondly, why should these licences not be cancelled?

**DR. VASANT KUMAR PANDIT:**  
Sir, I refer to item No. 3. That was an industry to be set up by the SAIL. At least the Government must know why SAIL could not set-up an industry in Madhya Pradesh? Also refer to items No. 22, 23 and 24 pertaining to Madhya Pradesh State Dairy Development Corporation Ltd. When the hon. Minister visited Bhopal the Government would have definitely told him something about their own industries not being set up. May I know whether the Government will make a searching inquiry from the State as to why these industries were not put up? These are not private industries.

**SHRI CHARANJIT CHANANA:** Sir, I confirm having told the hon. Mem-

ber in my reply to this first query that in respect of SAIL the replies are awaited from the Administrative Ministry to tell us whether it is in private or public sector; the reasons for delay in implementation of the licences at the stage at which the implementation has reached.

Secondly, as far as the three State industrial public sector units are concerned we have asked the State Government whether they are monitoring the problems faced by them. They have not so far informed us about the difficulties in respect of these projects.

श्री चक्रवर्ती सिंह: मैं रूप के शायम से उससे मंत्री जी से यह पूछना चाहता हूँ कि क्या मध्य प्रदेश में बीकर सेक्सुस के साथ साथ आदिवासियों और हरिजनों को लघु उद्योग भर्षे स्थापित करने के लिए अगर न कोई रियायतें दी हैं और यदि दी हैं, तो वे कौन कौन सी रियायतें हैं?

श्री चरणजीत चानना: इस प्रकार की जो रियायतें स्माल स्कोल इंडस्ट्रीज को दी जाती हैं, वे रियायतें स्टेट गवर्नमेंट देती हैं।

SHRI NIREN GHOSH: In view of the fact that many a time complaints have been received that discrimination is practised in the matter of granting industrial licences would it not be better to give the power of granting licences to the State Government so as to do away with this discrimination practice once for all? For example I know Philips India were not allowed to expand in Calcutta. They were told to go to Poona.

SHRI CHARANJIT CHANANA: There is no bias in the process of granting of licences. So, it is not possible to agree to the suggestion made by the hon. Member.

**Removal of disparity in pension of Military personnel who retired after 1976**

\*314. PROF. NARAIN CHAND PARASHAR:

SHRI RAM VILAS PASWAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether representations have been received by Government in respect of the removal of disparity in the pension benefits to the retiring military personnel who retired after 1976 vis a vis concessions to retiring personnel given in 1977 and 1979;

(b) if so, the action taken by Government on the representation; and

(c) if not, the reasons therefor and the likely date by which the decision would be taken?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE  
SHRI SHIVRAJ V. PATIL: (a) Yes, Sir.

(b) and (c). The pensions of retiring government servants are regulated in terms of the policy in force at the time of retirement. However, pensioners who retired before 30th September 1977 will get benefits in the shape of temporary increase, ad hoc increase, ad hoc relief and periodic relief. Therefore, the disparity between them and those who retire subsequently has been reduced.

PROF. NARAIN CHAND PARASHAR: Sir, the shape of the original question filed by me has been changed a little bit. I find Government has given benefits in the shape of temporary increase, ad hoc increase, ad hoc relief and periodic relief. To that extent the disparity has been reduced but it has not been removed. Since the military personnel have specific conditions of service and they cannot be clubbed with other Government employees, may I know from the hon. Minister whether Government